277

SHRI H. R. GOKHALE: If necessary I will plane. I would strongly recommend that the Bill may be allowed to be introduced.

MR. DEPUTY-SPEAKER: The question is...

MR. DEPUTY-SPEAKER: Mr. Banerjee, take the first Bill, Supreme Court Judges Bill, first page. It says It shall be deemed to have come into force on the 1st day of October, 1974.' Come to High Court Bill. First page. It also says, It shall be deemed to have come into force on the 1st day of October, 1974'.

SHRI H. R. GOKHALE: It is exactly the same.

SHRI SOMNATH CHATTERJEE (Burdwan): Don't give them further appointment. I am appealing to the Law Minister. If you want to increase their retirement age, don't give them future appointment after retirement.

MR, DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

The motion was adopted.

SHRI H, R. GOKHALE: I introducet the Bill,

14.53 hrs.

HIGH COURT JUDGES (CONDI-TIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce g Bill further to amend the High Court Judges (Conditions of service) Act, 1954.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

14.54 hrs.

RE. VIJAYA BANK

भी मधु लिमये (बाका): उपाध्यक्ष महोदय, मैंने नियम 377 के मन्तर्गत नोटिस दिया हम्मा है। वह कल नहीं मध्याया ।

MR. DEPUTY-SPEAKER: I don't see it in the order paper you may bring it up tomorrow. I don't know.

श्री सभू लिसमें मुझे कल कहा गया या कि मीसा (संनोधन) विधेयक के बाद यह धायमा । लेकिन जब उस विधेयक के बारे में विवाद 7 1/2 बजे तक चला, तो मेरा नियम 377 का नोटिस कैसे धाता?

MR. DEPUTY SPEAKER: Send a reminder notice; let it come tomorrow.

श्री मधु लिसवे : मैं प्रभी खल्म कर देता हूं। नवा नोटिम क्या देना है? सन्फिनिश्ड बिजिनेस को तो लेना ही है।

MR. DEPUTY-SPEAKER; It is not in the order paper. The order of business is fixed from day today.

^{*}Published in Gezette of India Extraordinary, Part II, section 2, dated 8-5-75.

fintroduced with the recommenda tion of the President.

श्री **नवु लिमदे**ः क्दा यह मेरी गसनी है ?

MR. DEPUTY-SPEAKER: It is not your fault. It is not in the order paper. It has been pushed aside by other things.

श्री स्वयु किसके उपाध्यक्ष महोदय, मैंने कुछ दिनो पहले विजय दैक का मदाल उठाया था, लेकिन इनने दिन होने के बाद भी मुझे जवाब नहीं मिला है। जहां नक मैं कोणिण कर सकता था, मैंने यह पता लगाने की कोणिण की कि जो प्रक्षियोग मैंने लगाये थे, वे मही है, ग्रीर उसके बाद ी मैंने यह पत्न उठाया। इस आरे में मुझे श्रीर भी जो जानकारी मिली है, वह मैंने ग्रथने नोटिस में दी है। मैं उस को पढ़ कर सुनाना चाहता हूं और मंत्री महोदय उसका जवाब दें।

- 1 Mangalore South—Crime No. 158/
 72.—On 12-4-1972, one forged hundred rupee note No. AB 341563 was traced
- out of the remittance of the Vijaya Bank Limited, Mangalore, presented by cashier Mr. Krishna Kumar at the State Bank of India, Mangalore.
- 2. Shoolay Police Station—Crime No. 135/72.—On 18-4-1972, one Padmanabhan, attender, Vijaya Bank Limited, K. G. Road, Bangalore, presented a forged hundred rupee note No. AC 341608 at the Reserve Bank
- of India, Bangalore, for exchange, where it was impounded.
- Mangalore Schith—Crime No. 208/ 72.—On 28-4-1972, the Accountant, Vijaya Bank Limited, Mangalore, presented a remittance of Rs. 15,000 at the State Bank of India, Mangalore,

where one forged hundred rupes note
No. AB 341790 was traced out of the
54

remittance.

4. Mysore City—Lashkar Police Station—Crime Not. 14/74: On 16-1-1974, the representative of Vijaya Bank Limited, Mysore, remitted a sum of Rs. 1,80,000 at the State Bank of Mysore, of which one forged hundred rupee Note No. A 990888 was

traced as forged.

5 Bangalore City—Ulsoor Gate Police Station—Crime No. 93/74—On 19-9-1973, one Bhujanga Shetty, the employee of Vijaya Bank Limited, Bangalore tendered a forged bundred rupee note No. AC 886410 at the Re-

serve Bank of India, Bangalore, for exchange where it was impounded.

- 6. Bangalore City—Ulsoor Gate
 Police Station—Crime No. 437/74.—On
 10-6-1974, a man from Vijaya Bank
 Limited, R. C. Road, Bangalore, presented a forged hundred rupee note No.
 AB 430673 at the Reserve Bank of
- India, Bangalore for exchange, where it was impounded
- 7 Bangalore City-Ulsoor Gate
 Police Station-Crime No. 532/74.On 8.10.1974, one official from the
 Vijaya Bank Limited, Bellary, presented a forged hundred rupee note No
 D 353543 at the Reserve Bank of India
 20

Bangalore, where it was impounded.

उपाध्यक्त महीवयः प्राप्त मंत्री महोषय इस बारे मे प्राच जवाब नहीं वे सकते है, तो वह इस मामने की चांच कर के कल एक विवरण गर्थ में नहीं चांच्या हं कि इस बारे

में कोई मं³ह की टिवरिंग एडें।

MR: DEPUTY SPEAKED: Now wa
take up the discussion on the Magaland
Budget. The Minister has heard you

Mr. Limaye. Offhand he cannot give you a reply.

SHRI JYOTIRMOY BOSU (Diamand Harbour): Can enquire into it.

भी सपुलिसके: यह मामला पहले भी उठाया गया का सरकार उत्तरीत्तर इर्रेसर्गासिकल होती जा रही है।

MR. DEPUTY—SPEAKER: You have gone on record.

SHRI MADHU LIMAYE: You give direction to the Minister.

MR. DEPUTY-SPEAKER: He has heard you. I am sure he has taken note of it.

श्री सब् लिनवे : इनने मेरा कोई व्यक्तिगत मामला नहीं है।

SHRI JYOTIRMOY BOSU: He can enquire into it.

MR. DEPUTY-SPEAKER: I have gone out of the way to allow you. you have gone on record. It is not in the order paper. Even so, I have allowed you.

श्री सथु लिसपे आउट प्राफ दि वे नहीं, इसको बिल्कुल नोटिस के मुताबिक लिया गया है।

15 hrs.

MR. DEPUTY—SPEAKER: The Minister himself is here. He has heard you.

SHRI JYOTIRMOY BOSU: Sir, the President of the Gurdwara Parbhandhak Committee is taking out procession on 10th May to ventilate the grievance that the Government is interfering with the Sikh community religious sites. The charges are very serious and the Central Government is responsible. It is necessary that Government should make a statement.

15.01 hrs.

DEMANDS FOR GRANTS (NAGA-LAND), 1975-76

MR. DEPUTY-SPEAKER: Now, we take up the Demands for Grants in respect of the Budget for the State of Nagaland for 1975-76.

DEMAND No. 1-STATE LEGISLATURE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 17,25,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of 'State Legislature'."

DEMAND No. 3—Council of Ministers

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 37,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of 'Council of Ministers'."

DEMAND No. 4—Administration of Justice

MR. DEPUTY-SPEAKER: Motion moved;

"That a sum not exceeding Rs. 10,12,500 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of

[&]quot;Moved with the recommendation of the President.